

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 25-06-2024 AT  
10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : ---  
PETITION NUMBER : CP/58(CHE)2023  
NAME OF THE APPLICANT : K.Kirubakaran  
NAME OF THE RESPONDENT(S) : Paraspara Sahaya Nidhi (Perambur) Ltd  
& 3 others  
UNDER SECTION : Sec 73(4) of CA, 2013

*Subhash  
Jain  
for the Petitioner*

*R. Praveen for Respondents 1 & 2 : R. Praveen*

*M*

*J*

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 25-06-2024 AT  
10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : ----  
PETITION NUMBER : CP/60(CHE)2023  
NAME OF THE APPLICANT : S.Monisha  
NAME OF THE RESPONDENT(S) : Paraspara Sahaya Nidhi (Perambur) Ltd & others  
UNDER SECTION : Sec 73(4) of CA, 2013

R. Praveen ~~is~~ Counsel for Respondents 1 & 2 & Praveen

Sridelkesh  
jain  
For the Petitioner

R

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 25-06-2024 AT  
10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : ---  
PETITION NUMBER : CP/61(CHE)2023  
NAME OF THE APPLICANT : K.Sri Sashidran  
NAME OF THE RESPONDENT(S) : Paraspara Sahaya Nidhi (Perambur) Ltd & others  
UNDER SECTION : Sec 73(4) of CA, 2013

*R. Praveen appearing for Respondent 182 R. Praveen*

*Siddhant Jain  
For the Petitioner*

*AD*

*A*

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 25-06-2024 AT  
10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : ---  
PETITION NUMBER : CP/62(CHE)20233  
NAME OF THE APPLICANT : K.Rukmani  
NAME OF THE RESPONDENT(S) : Paraspara Sahaya Nidhi (Perambur) Ltd & others  
UNDER SECTION : Sec 73(4) of CA, 2013

*lawyer for the Respondent No. 1 & 2 : R. Praveen  
R. Praveen*

*Siddhant Jain  
For the Petitioner*

*A*

*l*

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 25-06-2024 AT  
10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : ---  
PETITION NUMBER : CP/63(CHE)2023  
NAME OF THE APPLICANT : K.Yuvarani  
NAME OF THE RESPONDENT(S) : Paraspara Sahaya Nidhi (Perambur) Ltd & others  
UNDER SECTION : Sec 73(4) of CA, 2013

*R. Praveen appearing for Respondents No. 1 & 2* 

*Praveen Jain  
For the Respondents*





3. CP/58(CHE)/2023

4. CP/60(CHE)/2023

5. CP/61(CHE)/2023

6. CP/62(CHE)/2023

7. CP/63(CHE)/2023

### ORDER

Ld. Counsel Mr.Siddarth Jain for the Petitioner. Ld. Counsel Mr.Praveen for the Respondents 1 and 2.

During the earlier hearing the Respondent was levied cost of Rs.5,000/- for casual attitude of the Counsel. The Counsel for the Respondent explained the circumstances under which he could not attend the physical hearing as there was bereavement in the family. He has also filed a memo to that effect. Considering the above, the order of levying cost is recalled.

This is a case where the Applicant sought to direct the Respondent company and Directors to make payment of FDR's amounting to Rs.10 Lakh deposited by the Applicant. This is a case where the nidhi company has failed to pay the deposits and police have registered complaint from the depositors. Further criminal complaint was also filed and pending before the special court under Tamil Nadu Protection of interests of Depositors Act, 1997. The fact remains that there are specific powers under the Companies Act governed by Section 73 of the Companies Act to protect the interest of the depositors and also to direct the company to make payment to the depositor in case of failure. **The Counsel for the Respondent is directed** to submit status report on the proceedings before the Special Court as well as the proceedings before Police. Meanwhile, Respondent company is directed to ensure interest of the depositors are protected and not to take any action contrary to the interests of the depositors.

Contd ... 2

/2/

**Respondent is directed** to give submission within 2 weeks. Respondent's submission also to cover the amounts lying in the reserve account of the company and the status of the same.

List the Petitions for hearing on **30.08.2024**.

**-Sd-**

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

phk

**-Sd-**

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**